

CENTRAL ADMTNISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD.

(7)

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This the day of 9th April.... 1997.

CORAM :Hon'ble Mr. T.L. Verma, Member-J

Hon'ble Mr. S. Dayal, Member-A

ORIGINAL APPLTOATION NO. 1130 OF 1992.

1. Union of India
Through Secretary,
Ministry of Human Resources & Development,
Government of India, New Delhi.
2. The Director General,
Archaeological Survey of India,
Janpath, New Delhi.
3. Superintending Archaeologist,
Archaeological Survey of India,
Agra Circle, Agra.

..... Applicants.

(By Advocate Shri Ashok Mohiley)

Versus

1. Shri Madan Mohan, S/o Shri Pooran Chandra,
aged about 30 years, R/o 2/224, Namner, Agra.
2. Shri Ram Singh, S/o Shri Kundan Singh,
aged about 30 years, R/o Nagla Surajbhan,
P.O. Shamshabad, District-Agra.
3. Shri Munne Khan Mazahar,
S/o Shri Abdul Shakoor,
aged about 30 years,
R/o House no. 28/151, Pakki Sarai,
Tajganj, Agra.
4. Presiding Officer,
Central Government Industrial ,
Tribunal-Cum-Labour Court,
Pandunagar, Kanpur.

..... Respondents.

(By Advocate Shri S. Gaur)

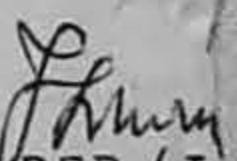
ORDER (ORAL)

By Hon'ble Mr. T.L. Verma, Member-J

(B)
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1. In this application subject matter of the dispute is award dated 13.5.1996 passed by the Central Government Industrial Tribunal Cum Labour Court, Kanpur. The applicants seek quashing of the aforesaid award. The Hon'ble Supreme Court in the decision reported in 1997(3) judgment Today 589 has held that the Administrative Tribunals have no jurisdiction to entertain applications against the awards of the Labour Court. In view of the aforesaid position of law, this application is not maintainable in this Tribunal and the same is, accordingly, dismissed as not maintainable. It will, however, be open to the applicants to seek remedy to file an appropriate application in an appropriate forum. There will be no order as to costs.


MEMBER (A)


MEMBER (J)

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